

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF SCHOOL EDUCATION & LITERACY**

**LOK SABHA
UNSTARRED QUESTION NO. 3460
TO BE ANSWERED ON 15.07.2019**

Reimbursement under Right To Education

3460. DR. SHASHI THAROOR:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether a missive has been issued to all States, on the documents required to claim the proposed amount of reimbursement under Section 12 (1) (c) of the Right of Children to Free and Compulsory Education Act, 2009 for the years 2016-2017 and 2017-2018;
- (b) if so, the details thereof along with the documents required for each State in this regard;
- (c) if not, the reasons therefor;
- (d) whether the arrears from previous years can also be claimed if the relevant documents are provided;
- (e) if so, the periods in a year when the proposed reimbursement are transferred to the State Governments; and
- (f) the rationale behind the cap of 20% of the States SSA Budget for reimbursement under Section 12 (1) (c) of the Right to Education Act, 2009?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT

(SHRI RAMESH POKHRIYAL 'NISHANK')

(a) to (c): Section 12(1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides for admission of children belonging to weaker sections and disadvantaged groups in the neighbourhood schools in Class I to the extent of at least 25 percent of the strength of that class. Section 12(2) further mandates that such schools shall be reimbursed expenditure incurred by them according to per-child cost norms notified by the concerned State/UT Government. For reimbursement, private unaided schools complying with Section 12(1)(c) submit their claim for reimbursement to respective State /UT Government through the district

office and the school is reimbursed expenditure so incurred by it to the extent of per-child-expenditure incurred by the State, or the actual amount charged; whichever is less, in such manner as may be prescribed. Thereafter, the State/UT Government brings the proposal to the Central Government for reimbursement against the expenditure so incurred by them in their Annual Work Plan proposal. The fund approved for reimbursement to the States/UTs is a part of the overall allocation under the centrally sponsored scheme of Samagra Shiksha for a given year which is shared between Centre and States/UTs as per the applicable sharing pattern.

(d) to (e): The arrears of previous years (starting from 2014-15) can be claimed by the States and UTs from central government provided the amount has been reimbursed to private schools and the proposal is in confirmation of the approved norms.

(f): The reason for this capping of twenty percent is due to difference in per child cost notified by the different States & UTs. In case, the actual expenditure on children admitted under section 12(1)(c) of the RTE Act is over and above the cap of 20%, the additional expenditure is to be borne by the concerned State/ UT.
